

THE _____ STOCK EXCHANGE

MODEL BYE-LAWS, 2003

CHAPTER-1PREAMBLE

- 1.1** In exercise of the powers conferred under the Securities Contracts (Regulation) Act, 1956, the Securities Contracts (Regulation) Rules, 1957 and the Securities and Exchange Board of India Act, 1992, The _____ Stock Exchange, _____ hereby makes the following Bye-laws which have been approved by the Securities and Exchange Board of India by its Order No. _____ dated _____ pursuant to the provisions of the Securities Contracts (Regulation) Act, 1956.
- 1.2** These Bye-laws shall be known as “The Bye-laws of The _____ Stock Exchange, _____” and are for the sake of brevity and convenience, herein referred to as “these Bye-laws” or “the Bye-laws of the Exchange”.
- 1.3** These bye-laws shall come into force on the date of their publication in the Gazette of India as per the provisions of the Securities Contracts (Regulation) Act, 1956.
- 1.4** These Bye-laws shall at all times be read subject to the provisions of the Securities Contracts (Regulation) Act, 1956 {hereinafter referred to as “**SCRA**”}, the Securities Contracts (Regulation) Rules, 1957 {hereinafter referred to as “**SCRR**”} and the Securities and Exchange Board of India Act, 1992 {hereinafter referred to as “**SEBI Act**”} as amended from time to time and the rules, regulations, directives, orders, guidelines, norms and circulars issued by the Government of India and/or SEBI thereunder from time to time and in case of any inconsistency between these Bye-laws and any of the said enactments then the specific enactments shall prevail.